



भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India

Completion of Recovery Proceedings against SHASHI JAIN in the matter of ISO at BSE-SHASHI JAIN - Certificate No. 9028 of 2026 (PAN: ACBPJ2127L)

Recovery Certificate No. 9028 of 2026 dated February 11, 2026 was drawn against SHASHI JAIN (PAN: ACBPJ2127L) ["Defaulter"] for a sum of Rs. 5,71,000.00/- (Rupees Five Lakh Seventy-One Thousands Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by QJA vide Order No. Order/AS/VC/2024-25/31179 dated January 31, 2025 in the matter of ISO at BSE-SHASHI JAIN.

In view of the payment of the amount of 5,81,000.00/- (Rupees Five Lakh Eighty-One Thousands Only), as due from the defaulter in April 2026, the said recovery proceeding is hereby completed against SHASHI JAIN (PAN: ACBPJ2127L) ["Defaulter"] in exercise of powers under sub-Section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and Section 225 and Rule 12 of the Second Schedule to the Income Tax Act, 1961.

April 28, 2025

Delhi



Signed

RAJAN KUMAR

RECOVERY OFFICER

राजन कुमार/Rajan Kumar  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi